RATYA SABHA

Friday, the 13th August, 1982/22nd Sravana, 1904 (Saka)

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The House met at eleven of the clock. Mr. Chairman in the Chair.

RE. STATEMENT OF PRIME MINIS-TER'S VISIT TO THE USA

MR. CHAIRMAN: Question No. 461.

SHRI SHIVA CHANDRA (Bihar): Sir. I have to make a submission.

MR. CHAIRMAN: Nothing comes before Question Hour.

SHRI SHIVA CHANDRA JHA: Concerning the agenda on the basis of which work should start there is no mention anywhere about the statement to be made by the Minister of External Affairs on Prime Minister's visit to the USA. Why is it not there in the List Business while there is an item to be made by Minister on the management of Haldia Dock Complex. It was announced two days ago that the Minister of External Affairs will make statement today. I want to know why it has not been included here.

MR. CHAIRMAN: A supplementary list has been issued.

SHRI SHIVA CHANDRA JHA: This is the supplementary list; where it is there.

MR. CHAIRMAN: You can come and see me in my Chamber. I cannot discuss these things here.

SHRI SHIVA CHANDRA Why in the Chamber? But after all you are the highest authority here concerning the rules. Unless you decide something how can we know?

MR. CHAIRMAN: Mr. Jha. body can interpret the rules someone bursts them on him at the

last minute like this. Why didn't you see me in the Chamber. I was sitting there for half an hour. I would have answered your query.

SHRI SHIVA CHANDRA JHA: Why should I come to your Chamber to know about the rules?

MR. CHAIRMAN: If you had drawn my attention in my Chamber earlier, I would be prepared to hear you but not during the Question Hour.

SHRI SHIVA CHANDRA JHA: How will others know, how do know?

MR. CHAIRMAN. Nothing else will be recorded.

SHRI SHIVA CHANDRA JHA: *

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 461.

Relay fast by the All India Kendriya Vidyalaya Teachers' Association

*461. SHRI KALRAJ MISHRA: Will the Minister of EDUCATION be pleased to state

- (a) whether it is a fact that All India Kendriya Vidyalaya Teachers' Association had staged a day Relay Fast in March, 1982 press their six-point demands had observed May Day as Unity Day by proceeding on mass casual leave;
- (b) whether it is also a fact that the Kendriya Vidyalaya Teachers who participated in Relay Fast and Unity Day have not been paid their salaries for four days; and
- (c) whether Government are considering the matter in the light of Association's representations?

^{*}Not recorded,

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) The All India Kendriya Vidyalaya Teachers' Association staged a relay fast from March 11, 1982, at New Delhi. A number of teachers also applied for casual leave for May 1, 1982, to press their demands.

(b) Token cuts of salary were effected for unauthorised absence.

(c) No, Sir.

श्री कलराज मिश्रः श्रीमन, मंत्री जी ने जवाब दिया है कि चंकि शिक्षकों ने अनम्रथोराइज्ड लीव ली इम कारण उनका जो चार दिन का वेतन है वह काट दिया गया। मैं यह जानना चाहता हं कि क्या केन्द्रीय विद्यालय संगठन के ग्रिखिल भारतीय शिक्षक संघकी से कुछ मांग-पन्न दिये गये ग्रोर भंबालय ने उस पर सहान्भृतिपूर्वंक . विचार करके स्वीकार करने की बात भी कही थी श्रौर कुछ मामलों में स्वीकृति भी प्रदान की गई थी कि कई मांगे हमने स्वीकार कर ली हैं? जब उन्होंने इस तरीके से दबाव डाला तब इस प्रकार की बात आई। मैं यह पूछना चाहता हूं कि नया अपनी मांगों को मंगवाने के लिए शिक्षकों ने शांतिपूर्ण तरी है से ऋमिक श्रनशन श्रीर हड़ताल का रास्ता अपनाया तो क्या ग्राप उसके ग्रीचित्य को ग्रस्वीकार करेंगे ? यह तो उनका भ्रपना मौलिक श्रिष्ठिकार है और शांतिपूर्ण ढंग से लोकतंत्र के अन्दर उस अधिकार से वंचित करना, क्या इससे उनकी सेवा पर इसका श्रसर नहीं पड़ेगा ? मैं समझता हूं कि श्रापने ऐसा किया है तो लोकतंत्र के श्रन्दर जिस प्रकार से सारी चीजें चल रही हैं इसमें यह ठीक नहीं है, उनको इस प्रकार से दंडित नहीं किया जाना चाहिए । क्या ग्राप इस संबंध में विचार करेंचे ? यह मेरा पहला सप्जीमेंटरी है।

SHRI P. K. THUNGON: Sir, I am not of the view that we are punishing teachers' because, we are aware that teachers are the moulders of future generations. We have always regard and respect for them. And we always try to look into their problems very sympathetically.

As regards the particular question which the hon. Member has posed, in respect of this particular association, through you, Sir, for the information of the House, I would like to state the chronological events. This Association, in fact, is not yet formally recognised. It is only a defacto recognition. Even then, we have been dealing with them. It is because, the teachers are the moulders of...

MR. CHAIRMAN: The question was somewhat different if I may....

SHRIMATI SHEILA KAUL: Let him speak.

MR. CHAIRMAN: The question was somewhat different (Interruptions)

SHRIP, K. THUNGON: I am coming to the point.

MR. CHAIRMAN: The question was... (Interruptions) श्रीमती कील आप इसका जवाब दे रही हैं या आप दे रहे हैं। I am afraid, the question was very different. He did not want all these details. He wanted a particular information Mr. Kalraj Mishra, will you repeat the question?

श्री कलगाज मिश्र : मैंने श्रापसे जवाब चाहा है कि इन्होंने जो शांतिपूर्ण तरीके से श्रपनी मांगों को मनवाने के लिये श्रनशन भीर हड़ताल का जो श्राश्रय लिया उसमें श्रापने उनको चार दिन के वेतन से बंचित कर दिया। हो मेरा यह कहना है कि लोकतंत्र के

अन्दर इस प्रकार के णांतिपूर्ण तरीके से अगर अपनी मांगों को मनवाने की दृष्टि से शिक्षा जगत में इस तरह के काम करने वाले लोग अगर अपनी चीजें रखते हैं तो क्या यह गलत है ? अगर आपने इस तरह का ऐक्शन अनके विरुद्ध लिया है तो यह क्या उनके प्रति अन्याय नहीं है ?

SHRI P. K. THUNGON: Sir. fact, the teachers had not taken leave only for four days. Some of the teachers had taken leave for more than four days. But we have been lenient to them and that is why, only for the unauthorised leave, their have been cut. In regard to who had applied for casual leave for the purpose of agitation, we have not been able to consider theirs as authorised leave. In regard to who had applied for some other reasons, casual leave for some reasons, but who had joined this agitation, of course, we have not taken any action against them. We leniently granted casual leave them. There is also a third category of teachers on whom we have posed some kind of penalty; those who had not informed the authorities concerned at all, remained absent and joined the agitation. In their we have regarded their leave as unauthorised. In this regard, I like to say that the view of the hon. Member that the teachers had staged a peaceful dharna or a hunger strike and that we are trying to impose penalty on them for their democratic agitation, does not hold water. cause, though we have been sympathetic and we are for any democratic and peaceful agitation, the same time, they should remember that they have to be responsible Government employees.

श्री वलगाज मिश्रा: श्रीमन्, मेरं प्रक्तका उत्तर प्राप्त नहीं हुआ । फिर भी मैं अपना दूसरा प्रका पूछना चाहता

हुं। पहले सवाल में मैंने यह भी कहा था कि इन्होंने जो अनशन किया था ग्रपनी 6 मांगों को लेकर, उसके पहुने भी हमने इस डिमांड के बारे में सवाले पुछा था ग्रनस्टाई क्वेश्चन था फरवरी का । उसमें जो उत्तर प्राप्त हुआ था उसमें यह कहा गया था कि उनकी प्रौन्नति का जो कम प्रमोशन का कोटा है, उन्होंने मांग की थी कि 25 प्रतिभत से बढ़ाकर उसको 75 प्रतिभद्ध कर दिया जाए । स्रापने 25 प्रतिशत से बढ़ाकर 33 प्रतिशत करके उनको प्रमोशन का कोटा दिया है श्रौर उसी समय उन्होंने जब सैलेवशत ग्रैंड के बारे में बात की थी तो ग्रापन कहा कि केन्द्रीय विद्यालय संगठन श्रध्यापकों जो प्रवरण ग्रेड उसी श्राधार पर दिये जाते हैं जैसे दिल्ली प्रशासन तथा ग्रन्थ संघ शासित प्रदेशों ग्रध्यापकों को दिये जासे हैं । श्रीमन, मैं यह जानना चाहता हूं कि केन्द्रीय विद्यालय संगठन के टीचसं को यह कहा जाता है कि दिल्ली प्रशासन के द्वारा जो टीचसं को सुविधायें दी जाती हैं या जो वेतन क्रम उनके हैं उसी हिसाब से केन्द्रीय विद्यालय संगठन के टीचर्स को भी दिये जायेंगे। लेकिन जब प्रमोशन कोटा की बात ग्राती है तो दिल्ली ऐडिमिनिस्ट्रेशन के द्वारा जो टीचर्स के कोटे हैं वह 75 परसेंट हैं तो फिर इस प्रकार का डिस्क्रिमिनेशन उनके साथ क्यों किया जा रहा है ? क्या उनका प्रमोशन कोटा भी दिल्ली ऐडमिनिस्ट्रेशन के टीचसं के समान ही करने की कोशिश करेंगे ? जब केन्द्रीय विद्यालय संगठन के टीचमें को ग्रौर दिल्ली प्रशासन के टीचम को समान स्तर पर रखते हैं तो इस सम्बन्ध में मैं जाननः चाहंगा कि इसमें कौन सी दिक्कतें पेंग ग्रारही हैं ? क्या परेशानियां हैं ? हर स्तर पर ग्राप दिल्ली का उ**दाहर**ण देते हैं लेकिन

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त्रमोधन के कोटे में भाप इनको क्यों नहीं रखते 🖁 ? इसमें बिस्क्रिमिनेशन क्यों है ? w tiffer 😝 f.

श्री समापति : वह श्रापने कह दिया है, बैठ जाइये ।

SHRI P. K. THUNGON: It is a fact that earlier the promotion quota was 25 per cent only. As a result of the negotiations with the teachers' association it was agreed to raise their promotion quota from 25 per cent to 33-1|3 per cent. After that we have tried to fill up the quota amongst the eligible teachers and the matter is under process. **3** 15.

SHRI SYED SHAHABUDDIN: Mr. Chairman, Sir, my question also relates to the operation of the promotion quota because I think the Minister's answer is not quite clear. Minister has said and it is a fact that the quota has been increased for promotion from the level (trained graduate teachers) to PGTs (post-graduate teachers) from 25 per cent to 33 per cent. What is not clear is, how this percentage is to be worked out, whether this is percentage of the vacancies that arise in a given year at the higher level or whether it is a percentage of the total number of posts at the higher level, that is to say, the total number of posts of post-graduate teachers in the system. Secondly, talked about the lack of eligible teachers. I would like to know, are the conditions of eligibility terms of qualifications in terms training or in terms of experience. Thirdly what is the method of selection? As you know, Sir, the normal method in the Government is either seniority-cum-fitness or senioritycum-merit. So, there are three parts of the question, that is, how the percentage for promotion quota is to be worked out, whether it is a centage of vacancies or number posts what the conditions of eligibility are and what the method for promotion is ात्रीहरू 🧎 🍍

SHRI P. K. THUNGON: Sir, the percentage of promotion is from the number of vacancies available. regards the second part of the question-i.e. conditions for promotion from one post to another-it is prescribed in the case of promotion from primary teachers to TGTs, TGTs to PGTs. Those vacancies which are already available, those we have not been able to fill up. One reason is that due to administrative problems, the collection of some CRs has not been so speedy. We are trying to speed it up. That is one of the reasons why these have not been filled up. After receiving all those CRs, the selection will bemade accordingly and then we will be able to fill up those vacancies. And the other aspect is that the vacancies which are reserved for promotion of existing teachers are carried forward. In case they are not filled up, they are carried forward and the teachers who are likely to be promoted not losers.

SHRI SYED SHAHABUDDIN: Neither the second nor the third part of the question have been answered.

MR. CHAIRMAN: I am afraid you will have to take the answer as it is coming.

SHRI SYED SHAHABUDDIN: What are the conditions and the qualifications required for promotion?

MR. CHAIRMAN: You had asked whether it would be on seniority tempered by merit or by merit alone.

SYED SHAHABUDDIN: He has not answered the basic question: what is the minimum qualification required for a TGT to become a PGT? What is the minimum lification required and what is minimum experience required?

SHRI P. K. THUNGON: The qualification required for a TGT graduation with B.Ed.

SHRI SYED SHAHABUDDIN: Not for a TGT but to be promoted to PGT what is the requirement?

30%

SHRI P. K. THUNGON: Post graduate qualification will be applicable.

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PROF. SOURENDRA BHATTA-CHARJEE: Perhaps the first question was side-stepped by the Minister in the sense that they are giving retrospective effect to the ideas of the ruling party. It has been maintained that teachers, though very respectable persons should not resort to any form of movement and therefore they resorted to this movement, and as these teachers are at the same time Government servants, certain penal actions have been taken. In this connection, my specific question is, wanted to give a chronology events which he did not. I would like to have that chronology. For how long the Kendriya Vidyalaya chers Association, which has, by his statement, a de facto recognition, though not de jure recognition, has been demanding or aglitating for their 6-point charter of demands and what are the actions taken by the Government, or not taken by the Government, which resulted in these chers resorting to a very innocuous form of movement. like hungerstrike, that is, inflicting suffering on themselves, and at the same taking mass casual leave on a particular day out of their leave at credit? What are the steps which have been taken or construed by the Ministry to be a form of movement consonance with not in democratic principles or which against the ethics of the teaching community?

MR. CHAIRMAN: Now you can read your chronology. If I may say so, it was irrelevant at that time.

SHRI P. K. THUNGON: Thank you, Sir. Now I will state that. Sir, the total number of demands of teachers in this regard was 37. Out of 37 demands we have acceded to 28 demands and four more demands have been partially accepted.

PROF. SOURENDRA BHATTA-CHARJEE: For how long have they been pending?

SHRI P. K. THUNGON: am coming to that; I will tell you that also. Four more demands were pertially accepted and some are under consideration. So far as this movement is concerned, they started from last November. In fact, have been threatening a hunger strike and they went on a hunger strike and so on and so forth. within the last eight months had ten sittings with the sioner, with the Chairman, with the Vice-Chairman, with the Minister and with the Deputy Minister. regards their demands. I have stated that many of them have been acceded to. In fact, we have been lenient in this regard. For instance, in November, the orders for pay cuts were reviewed and no pay cuts were made at that time. Then, in March 1982, we had effected only a token cut of salary and we have not ordered any break of service. Only we have made some token cuts their salaries. In fact, while resorting to such agitations, if punishment is given, such a lenient view would not have been taken. There have been a break of service also.

PROF. SOURENDRA BHATTA-CHARJEE: Casual leave cannot lead to break of service.

MR. CHAIRMAN: I don't think we can go on with this.

त्रमध्य श्री जगदीश प्रसाद माणुर : महोदय ने जवाब देते नहा कि उनकी ब्रेन ग्राफ सर्विस नही मानी जा रही है। मैं मंत्री महोदय े का ध्यान ग्राकषित करना चाहता हं कि पहले नियम यह था कि अगर कोई. ऐसी हड़ताल करे और उसको सजा दी जाये तो जिसकी ब्रेक ग्राफ होनी हैं।ती थी उसकी इन्ट्री की जाती थी। श्रब यह श्राटोमैटिक है । ब्रेक ग्राफ सर्विस ब्राटोमैटिक होगा भौर बेक ब्राफ सर्विस न हो इसके लिए हर एक के कैरेक्टर रोल पर लिखा जायेगा कि

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बेक आफ सर्विस नहीं की जायेगी। तो मैं पूछना चाहता हूं कि क्या मंत्रालय ने इंस्ट्रक्शन दिये हैं कि अफसर जो कत्सान्डें हैं वह हर एक के ऊपर लिखेंगे कि बेक आफ सर्विस नहीं होगी। क्योंकि यह आटौमैटिक होगा, पहले का रूल बदल गया है।

SHRI P. K. THUNGON: So far as the Ministry is concerned, Sir, I have stated already that the pay cut has been caused but there will be no break of service.

SHRI JAGDISH PRASAD MA-THUR: I am drawing your attention to the new rule. Earlier on, only on specific orders, that so and so's services are to be taken as break of service, it used to be done. Now it is automatic. Unless the officer in writing that it will not be an autoservice, for every matic break of individual, every individual is affected. Have you instructed them? (Interruptions) , ; <u>;</u>

SHRI HARI SHANKAR BHA-BHRA: Sir I was the first man to raise my hand.

MR. CHAIRMAN: First or last does not matter. Mr. Manubhai Patel and then, you.

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SHRI MANUBHAI PATEL: I am asking this question with some knowledge of the working of the Central Schools Organisation: I worked on its Governing Body from its inception. For five or six years I was there on its Governing Body, as a non-official member, when I was in the Lok Sabha. When it was started, it was under the recommendations of the Fourth Pay Commission so that the children of the Central Government staff, who go on transfers, should not suffer. That is why this Central Schools Organisation was created. But when it was created, it started with a very small number. It went up to 100 schools and now the number is nearly 300 or so. So the administration has become top heavy and it is not possible for such sort of organisation to look after the problems of so many Central Schools scattered all over the country in different States and in the forward areas of military, Air Force, etc. So, may I know whether the hon. Minister would like to consider this question in order to solve this problem permanently? I know that Education is a State subject, but, at the same time, with the condition to maintain the same pattern of the Central School Organisation, it is affiliated with the Central Board of Examinations. I would like to know whether the Government would like to transfer these schools to the State organisation in their respective States so that in a decentralised manner all these problems easily be solved and there would be no trouble in future.

SHRIMATI SHEILA KAUL: Sir, I am very happy that this question has been put because I will be in a position to clarify so many doubts. Central Schools are spread all over India and their number has gone up to 364. We have got a central office where the Commissioner is in charge of all these schools and then we have got the regions. In each area, there is an Assistant Commissioner who looks after one area. Like this these areas are spread all over India. We have a direct contact with these schools through our sub-offices which are spread all over India. If we were to give over these schools to the States, the standard of these schools which is supposed to be better than theirs would naturally come down to the standard of the State schools. There is such a demand for admission on these schools. For instance, even in Delhi, where there are 17 Central Schools, all the people here, even those parents whose jobs are non-transferrable, want that their children should be put in the Central Schools and it creates a problem for us when hon. Members give suggestions that they be Put in these schools. Wa are truing to

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get more schools all over India; and it is our policy to increase the number. But, if we were to give away these schools to the States, as I mentioned earlier, I am afraid their standard may perhaps be like the standard of the State schools.

MR. CHAIRMAN: Last question. Mr. Bhabhra.

SHRI MANUBHAI PATEL: What is the dijculty when the curriculum is the same?

श्री हरी शंकर मामड़ा : सभापति महोदय, मंत्री महोदय ने यह कहा है कि वह श्रध्यापकों का विक्टिमाइजेशन नहीं कर रहे हैं । उन्होंने यह भी कहा है कि उनकी कुल इकत्तीस मांगों में से सत्ताईस ...(ब्यवधान)

श्री सभापति : तेईस . . . (व्यवधान)

की हरो गंकर मामका : तेईस मांगें उन्होंने स्वीकार कर ली हैं । मैं उनसे पूछना चाहता हूं कि उनकी जो कुल मांगें हैं, उनमें एक मांग क्या यह भी है कि ट्रांसफर के मामले में सरकार समान नीति को अपनाए?

मान्यवर, विकिटमाइजेशन का मेरे पास एक केस है जे मैं देना चाहता हूं। यह कोई जे॰ ग्राई॰ खान, टीचर है, जो झांसी में दस साल से टीचर थी, उसका ट्रांसफर किया गया बेवीलोना, ... (ब्यवधान) बदीना में।

श्री समापितः बैविलोनियातो खत्म हो चुकाहै कब का। 🚌

SHRI HARI SHANKAR BHA-BHRA: That is Babina, not Baby-lonis.

श्री सभापति : ग्रव तो वह इराक का ... (व्यवधान)

श्री हरी शंकर भामकाः वयीना ट्रांसफर की गई, लेकिन उसकी ज्वाइन नहीं करने दिया गया, जिसकी वहां से ट्रांसफर हुई थी, बह रिलीय नहीं हुमा । तब उसकी ट्रांसफर हुई ग्वालियर । वह गव लियर गई, उसकी वहां भी ज्वाइन नहीं करने दिया गया। उसको न ग्रभी तक तनख्वाह मिल रही हैं श्रीर न टी ए , डी ए भिल रहा है भ्रौर भ्रब उसका ट्रांसफर कर दी गई है पंचमड़ी, जबिक वह झांसी में थी, झांसी में वह ग्राठ-नौ साल से थी ग्रीर ग्रव भी वहां 15-20 साल से बहुत लोग बठे हुए हैं जिनकी ट्रांसफर नहीं की गई है। लेकिन इस महिला को जगह-जगह पर घुमाया जा रहा है, न उसकी सैलरी दी जा रही है, न उसको टी ए० ग्रौर डी ए॰ दिया जा रहा है।

तो इससे यह बात स्पष्ट है कि
सरकार कोई भी समान ट्रांसफर की
नीति पर काम नहीं कर रही है। यह
मांग इस एसोसिएशन ने ग्रापके सामने
की है क्या ग्रीर इस मांग को क्या ग्राप
स्वीकार कर रहे हैं ? ग्रीर स्वीकार कर
रहे हैं तो उस में यह जो घटनायें हुई हैं
इस प्रकार की घटनाग्रों को रोकने के
लिये ग्राप कौन से कदम उठा रहे हैं ?

श्री पी के श्रुमा : सदस्य महोदय ने जो इंडिनिजुग्रल केस के बारे में वताया है उसके लिये तो मैं उन में ग्रजं करूंगा कि ने मुझे सेपरेटली नोटिस दे दें तो मैं उन को इस बारे में ग्रच्छी तरह से जनाब दे पाऊंगा । श्रीर निक्ट-माइजेशन के बारे में सदस्य महोदय ने जो कहा है, मैं यह दोहराना चाहता हूं कि हम टीचर्स का निक्टिमाइजेशन नहीं करते हैं। जो कुछ तनस्वाह काटी गयी थी वह इस लिये काटी गयी है कि जिस हद तक उन को जाना चाहिष् था उस सं ज्यादा बहु अनअयराइण्ड तीर पर गये हैं। जो ऐसे लोग हैं उन की ही तनस्वाह काटी गयी है और मैं यह भी आप के जरिये कहना चाहूंगा कि जब हम टीचर्स के प्रति सहानुभूति रखते है तो उस के साथ-साथ यह भी उन को याद दिलाना चाहते हैं कि हमारा असली काम जो है वह बच्चों को पढ़ाना है और उन के इंटरेस्ट को नम्बर एक पर

SHRI HARI SHANKAR BHA-BHRA: What about a uniform policy on transfer? That is the main question. Have they accepted this demand or not? I simply cited an example.

मं बता चुका हूं कि उन की डिमांड में से वह एक डिमांड थी, लेकिन ट्रांसफर के लिये जो एक रैशनल पालिसी है वह श्रालरेडी हमारे डिपार्टमेंट में है, इस संगठन में है श्रीर इस लिये उन के साथ बातजीत भी हुई थी। वह लोग मेरे खुद के पास भाये थे, श्रीर बातजीत की थी श्रीर बातजीत के बाद हमने यह भी कंसीडर किया था कि कहां तक उनके सुझाव माने जा सकते हैं श्रीर कहां तक नहीं साने जा सकते हैं श्रीर

*462. [The questioner (Shri M. Kalyansundaram) was absent. For answer vide cols. 32—34 infra]

*463. [The questioner (Shri Rame-shwar Singh) was absent. For answer vide cols. 32—34 infra]

Draft Protocol sent to Pakistan
*464, SHRI HARVENDRA SINGH
.HANSPAL:†
SHRI DHULESHWAR
MEENA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has sent to Paki-

- stan the draft protocol on reciprocal exchange of information, consular access and modalities for the release and repatriation of nationals of either country detained in the other;
- (b) if so, what are the broad out lines thereof;
- (c) what is Pakistan Government's reaction thereto; and
- (d) by when the exchange of detainees is likely to take place particularly the Indian Defence personnel in the custody of Pakistan who are languishing in their jails?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA-RAO): (a) Yes Sir.

- (b) The draft provides for exchange of information on and consular access to nationals of one country detained. arrested or imprisoned in the other.
- (c) Pakistan Government's reactions to our draft are still awaited.
- (d) Government of India have repeatedly taken up with the Government of Pakistan the issue of the release and repatriation of Indian nationals detained in Pakistan. process is likely to be expedited by the exchange of information on and consular access to the detenus/prisoners as suggested in our draft protocol. Special efforts are being made for release and repatriation of Defence personnel. A fresh set photographs and personal culars have been forwarded to the Pakistan authorities who agreed to make efforts to locate the Defende personnel.

श्री हरबेन्द्र सिंह हंसपाल : मंत्री
महोदय ने जो जवाब दिया सभी डिफेंस
पर्सोनल के लिये, वह सो ठीक है लेकिन
मैं यह जानना चाहुंगा कि कुछ दिन
पहले करीब 10 या 8 ग्रादमी, प्रिजिनर,
वहां से बापस लाये गये थे ग्रीर उन की
मेंटल कंडीशन बहुत अपसेट थी या वे
मेंटसी डिरेन्जड मालूम होते है। तो ऐसा

[†]The question was actually asked on the floor of the House by Shri Harvendra Singh Hanspal.